

## HARYANA STATE POLLUTION CONTROL BOARD

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No. HSPCB/SR/2019/ 5085

Dated. 6/3/2019

To

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Marg, New Delhi.

2d. Registrar  
13/3/19  
DR (T)  
14/3/19  
14/3/19

**Sub: Order dated 20.12.2018 in Original Application No. 907/2018 titled as Mahabir Sharma V/s State of Haryana.**

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Kindly refer to subject cited above.

In this connection, it is submitted that Hon'ble NGT has passed order dated 20.12.2018 in Original Application No. 907/2018 titled as Mahabir Sharma V/s State of Haryana.

In the compliance of the directions of Hon'ble NGT, the Deputy Commissioner, Sonipat has nominated SDM, Ganaur and DFO Sonipat to carry out inspection alongwith this office. The unit i.e. M/s Pentagun Fabrics, 125, HSIIDC, Indl. Estate, Barhi, Sonapat was inspected alongwith SDM Ganaur and DFO, Sonipat to verify the complaint. At the time of inspection, unit was non operational, however following deficiencies/non-compliances were observed:-

1. The stack attached to boiler was lying broken from the Height of approx. 15 feet.
2. Not installed separate energy meter for APCM.
3. Not maintained logbook for the operation of APCM & ETP.
4. Not provided Hazardous Waste Storage site.
5. Not shown latest manifest for handing over the waste to GEPIL.
6. Not connected the Flow Meter to ETP outlet.

Accordingly a Show Cause Notice for Revocation of CTO and Closure under Air Act & Water Act has been issued to the unit for the deficiencies/non compliances observed during inspection.

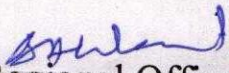
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The Detailed report in this regard shall be submitted before the Hon'ble Tribunal after the expiry of notice period.

It is requested to consider the above interim reply and delay may kindly be condemned.

  
Regional Officer  
Sonipat Region.

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